

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2466
ANSWERED ON:23.08.2013
CLEARANCE FOR DEVELOPMENT OF OIL AND GAS FIELD
Adhi Sankar Shri

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- a. whether Management Committee (MC) clearance is required for start of development and production phase of an oil and gas field in the country:
- b. if so, the details of applications submitted to MC by various operators during the last three years and the date of clearance of these applications:
- c. Whether it is possible for operator to start development and production phase without MC clearance; and
- d. if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAANKA LAKSHMI)

(a) Yes, Madam. Under the Production Sharing Contract (PSC) regime, the Field Development Plan (FDP), submitted by the Contractor(s) after the approval by the Operating Committee (OC), is required to be approved by the Management Committee (MC) before commencement of development and production phase of an commercial oil/ gas discovery. The Management Committee comprises representatives of the Contractor (s) and the Government.

(b) During the last three years (2010-11 to 2012-13), Eight FDP Proposals have been approved by the MC. The details of FDP proposals submitted to the Management Committee by the various Operators are as under:

Sr. No.	Name of the Discovery Block/ Operator	Name of the FDP Submission Date from the Contractor	Date of receipt Last clarifications date by MC	FDP approval date
1	PK-2 CB-ONN-2000/ 1 (GSPC)	13.08.2010	04.11.2010	05.07.2011
2	TARAPUR-G CB-ON/2 (GSPC)	21.07.2011	02.11.2012	29.01.2013
3	SANAND EAST-1 CB-ONN-2000/ 1 (GSPC)	26.02.2010	06.03.2012	19.11.2012
4	MIROLI-1 CB-ONN-2002/ 3 (GSPC)	09.02.2011	23.08.2012	19.11.2012
5	MIROLI-6 CB-ONN-2002/ 3 (GSPC)	09.02.2011	23.08.2012	19.11.2012
6	ANK-21 CB-ONN-2003/ 2 (GSPC)	07.10.2011	28.11.2011	12.10.2012
7	D-26 (MA) 3 (RIL) (Revised FDP)	27.02.2012	07.06.2012	07.08.2012
8	West Patan- 3 CB-ONN-2002/ 1 (ONGC)	16.09.2011	24.11.2011	29.08.2012

(c) & (d): As per the provisions laid down in the PSCs, the development and production activities can only be commenced subsequent to approval by the MC.